

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1359

ANSWERED ON:25.07.2016

Kendriya Vidyalayas and Jawahar Navodaya Vidyalayas

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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the action taken by the Government to relax the norms to provide rent free temporary accommodation for setting up of Kendriya Vidyalayas in various parts of the country;
- (b) whether the existing number of Kendriya Vidyalayas and Jawahar Navodaya Vidyalayas are sufficient to meet the growing demand of schools and if so, the details thereof; and
- (c) whether the Government proposes to open more Kendriya Vidyalayas and Jawahar Navodaya Vidyalayas in the country particularly in tribal, far-flung and left wing extremist affected areas including West Bengal or increase the number of seats in the existing Kendriya Vidyalayas and Jawahar Navodaya Vidyalayas to ensure the entry of particularly the poor and deprived children of the society and if so, the details thereof, State/UT-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)

(a) As per the existing norms of Kendriya Vidyalaya Sangathan (KVS) the sponsoring authorities are required to provide rent free accommodation for setting up of a Kendriya Vidyalaya (KV). There is no decision to relax any of the existing norms. (b) & (c): The KVs are opened primarily to cater to the educational needs of the children of transferable Central Government employees including Defence and Para-Military personnel by providing a common programme of education. Proposals for opening of new KVs are considered only if sponsored by Ministries or Departments of the Government of India / State Governments / Union Territories Administrations and Organization of employees belonging to the eligible categories thereby committing resources for setting up a new KV as well as on the availability of necessary sanction of the Government.

As per prescribed norms for the opening of new KVs under Civil / Defence sector, the concerned sponsoring authority is liable to provide suitable and sufficient rent free temporary accommodation for setting up of the newly sanctioned KV to make the school functional till the construction of permanent building by KVS on the land to be provided by the sponsoring agency, free of cost. The identified and demarcated land is also required to be transferred by the State Government / District Authority to KVS.

The Navodaya Vidyalaya Scheme provides for opening of one Navodaya Vidyalaya in each district of the country. Jawahar Navodaya Vidyalayas (JNVs) have been sanctioned in 576 districts located in 36 States/UTs (except Tamil Nadu). Opening of new JNVs is a continuous process which depends on the willingness of the concerned State Government to make available requisite suitable land free of cost for construction of school buildings and required temporary accommodation (free of rent) to start the Vidyalaya. Actual sanction and opening of new JNV depends on the availability of funds and approval by Competent Authority. The State/UTs wise details of functional KVs and JNVs are given at Annexure-I.

54 new KVs were sanctioned under Civil Sector in the country in March, 2014 including 1 in the State of West Bengal i.e. Bandel Railway Colony, District Hooghly, under the sponsorship of Indian Railways which could not be opened so far as requisite extent of land has not yet been transferred in favour of KVS by the sponsoring authority. The details of the 41 KVs opened and made functional are given at Annexure-II.

Out of 35 districts worst affected by Left Wing Extremism (LWE), 24 districts have KVs and 30 districts have JNVs.

Opening of KVs and JNVs is a continuous process and is dependent on feasibility of proposals, availability of resources and sanction of the competent

authority. There is no immediate proposal to increase the intake capacity of existing KVs and JNVs.
